

Action Plan of SAIL

*382. SHRI R. SURENDER
REDDY:
SHRI N.J. RATHVA:

Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India has identified marketing and increased profitability as the priority areas for the company;

(b) if so, the salient features of the action plan; and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) Yes, Sir.

(b) Salient features of the Action Plan are as follows

profitability

(i) Increase in production of saleable steel.

(ii) Improvement of techno economic parameters so as to effect cost reduction.

(iii) Reduction in energy consumption.

(iv) Improvement in yield of bye-products and better recovery of waste and secondary arising.

(v) Optimising captive power generation.

(vi) Better inventory management.

(vii) Vigorous implementation of budgetary control system.

(viii) Inculcation of cost consciousness at all levels in the Company.

(ix) Modernisation and technological upgradation of plants and equipment.

Marketing

(i) Suitable adjustment of product-mix in line with market demand.

(ii) Strengthening of market research.

(iii) Improvement of customer relationship.

(iv) Stepping up of exports.

(v) Close monitoring of movement of materials from plants to consumption centers.

(c) Improving profitability is an ongoing process.

Granite processing units

*383. SHRIMATI VASUNDHARA RAJE:
Will the Minister of MINES be pleased to state:

(a) whether the Government propose to set up new granite processing units in the country;

(b) if so, the details thereof, State-wise; and

(c) the time by which these units are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) The Government itself does not propose to set up any new granite processing units in the country. However, such units have set-up and some-one also are being set-up in the private sector.

(b) and (c). Does not arise.

Development Plans of AI, IA and ITDC

*384. SHRI HANNAN MOLLAH:
SHRI BASUDEB ACHARIA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any plan to develop

the Air India, Indian Airlines and India Tourism Development Corporation units to generate more profits;

(b) if so, the details thereof; and

(c) whether the plan includes expansion of activities or off loading stakes of these organisations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). Fleet renewal plans for Air India and Indian Airlines have been approved to enable them to have younger and modern fleet to improve their operational efficiency and customer appeal. It is also proposed to restructure Air India and Indian Airlines for which a Bill has been introduced in the Lok Sabha. The proposed restructuring is intended to facilitate expansion of their activities; no disinvestment of existing Government equity funds in these Corporations is envisaged.

The India Tourism Development Corporation, in its VIII Five Year Plan, has included joint sector projects, expansion of duty free shop business, consultancy and management services for tourism related projects.

Flight Safety Guidelines

*385. SHRI RABIRAY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Directorate of Air Safety has found executive pilots responsible for the accidents;

(b) if so, the details of the guidelines issued by the Directorate General of Civil

Aviation in this regard; and

(c) the steps proposed to be taken to comply with the guidelines?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Of the 13 accidents in the last five years, only one is partly attributable to an executive pilot.

(b) and (c). Guidelines issued by the Director General of Civil Aviation are applicable to all pilots. There are no separate guidelines for executive pilots.

NABARD'S Assistance to REC

*386. SHRI SHASHI PRAKASH: Will the Minister of POWER be pleased to state:

(a) the amount sought by the Rural Electrification Corporation from NABARD for its various projects in Uttar Pradesh during each of the last two years, till date; and

(b) the details of such projects and the amount allocated and released for each of the project?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI KALP NATH RAI): (a) and (b). Allocation for the Special Project Agriculture (SPA) scheme for energisation of pump-sets is made by NABARD on year to year basis for a state as whole and no specific project-wise allocation is made by them.

The allocation of funds to Uttar Pradesh State Electricity Board by NABARD under Special Projects Agriculture (SPA) Scheme & its utilisation were of the following order:

<i>Year</i>	<i>Amount Allocated</i>	<i>Utilisation</i>
1990-91	Rs. 300 lakhs	Rs. 186 lakhs
1991-92	Rs. 130 lakhs	Rs. 91 lakhs
1992-93	Rs. 100 lakhs (upto 27.11.1992)	Rs. 14 lakhs